

**आयकर अपीलीय अधिकरण “सी” न्यायपीठ चेन्नई में।  
IN THE INCOME TAX APPELLATE TRIBUNAL  
“C” BENCH, CHENNAI**

**माननीय श्री महावीर सिंह, उपाध्यक्ष एवं  
माननीय श्री मनोज कुमार अग्रवाल, लेखक सदस्य के समक्ष।  
BEFORE HON'BLE SHRI MAHAVIR SINGH, VP AND  
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM**

**आयकर अपील सं. ITA No.1080/Chny/2024  
(निर्धारण वर्ष / Assessment Year: 2017-18)**

<b>Mrs. Babu Umamaheswari</b> #72, Singanna Chetty Street , Chintadripet, Chennai-600 002.	<b>बनम/</b> <b>Vs.</b>	<b>ITO</b> Non-Corporate Ward-9(5) Chennai.
स्थायी लेखासं./जीआइआरसं./PAN/GIR No. <b>AEFPU-6887-A</b>		
(अपीलार्थी/ <b>Appellant</b> )	:	(प्रत्यर्थी / <b>Respondent</b> )

अपीलार्थीकी ओरसे/ <b>Appellant by</b>	:	Ms. Lekha (CA)-Ld.AR
प्रत्यर्थीकी ओरसे/ <b>Respondent by</b>	:	Ms. R.Anita (Addl.CIT) -Ld.Sr. DR

सुनवाईकी तारीख/ <b>Date of Hearing</b>	:	26-08-2024
घोषणाकी तारीख / <b>Date of Pronouncement</b>	:	04-09-2024

**आदेश / O R D E R**

**Manoj Kumar Aggarwal (Accountant Member)**

1. Aforesaid appeal by assessee for Assessment Year (AY) 2017-18 arises out of the order of learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi [CIT(A)] dated 27-02-2024 in the matter of an assessment framed by Ld. Assessing Officer [AO] u/s.143(3) of the Act on 05-12-2019. In this appeal, the assessee is aggrieved by addition of Rs.25.00 Lacs u/s. 69 on account of unexplained cash credits. The Ld. AR placed on record various document to explain the sources of cash deposits. The Ld. Sr.

DR has pleaded for confirmation of impugned order. Having heard rival submissions and upon perusal of case records, the appeal is adjudicated as under.

2. The assessee deposited cash of Rs.25 Lacs during demonetized period and submitted that the same was sourced from cash-in-hand, loans, family settlements and gifts etc. However, the assessee could not fully substantiate the same. Only few confirmations could be filed. The nature of income earned by the assessee was stated to be printing job work receipts. The assessee could not submit details of cash-in-hand. Under these circumstances, the amount of Rs.25 Lacs was added as unexplained cash credit u/s 69. The Ld. CIT(A) confirmed the same against which the assessee is in further appeal before us.

3. Form the record, it would emerge that the assessee is a regular Income Tax Payee and earning income from printing job work. For this year, the assessee has filed return of income at Rs.4.98 Lacs. The assessee is stated to have deposited cash of Rs.4.20 Lacs out of her own savings. The amount of Rs.10 Lacs is stated to have been received from siblings on family settlement which is supported by confirmation letters. The assessee is stated to have taken loan of Rs.8.50 Lacs from an agriculturist and the same is supported by confirmation letter. The amount of Rs.2.30 Lacs is stated to be received in gift from her husband. However, the assessee has not filed financial statement of any of these persons to fully substantiate the same. On these facts, we are left with no option but to estimate the cash-in-hand that could be available with the assessee. Considering the above data and the returned income of the assessee, we would estimate that the cash deposits to the extent of Rs.5 Lacs have remained unsubstantiated. Therefore, the impugned

addition to that extent is sustained. The balance addition stand deleted.

We order so.

4. The appeal stands partly allowed.

*Order pronounced on 4<sup>th</sup> September, 2024*

*Sd/-*

**(MAHAVIR SINGH)**

उपाध्यक्ष / **VICE PRESIDENT**

*Sd/-*

**(MANOJ KUMAR AGGARWAL)**

लेखा सदस्य / **ACCOUNTANT MEMBER**

चेन्नई Chennai; दिनांक Dated :04-09-2024

DS

**आदेशकीप्रतिलिपिअग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकरआयुक्त/CIT Chennai.
4. विभागीयप्रतिनिधि/DR
5. गार्डफाईल/GF